राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

CPNO. 25/ALD/2017 सी0 पी0 नं0/ CA No. 74/AHD ALD/2017

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १० १० २० १ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF 10.10.2017 THE NATIONAL COMPANY LAW TRIBUNAL ON-

कम्पनी का नाम:

NAME OF THE COMPANY: JOD PL Ltd.

कम्पनी अधिनियम की धारा :

60 (5) of ILB code of 2016

SECTION OF THE COMPANIES ACT:

क्रम संख्या

नाम

Name

पदनाम Designation प्रतिनिधित्व

Representation

हस्ताक्षर

Signature

Kaulaustill

Sr. No.

Ram Kaustill tolvocate Axis

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CP No. (IB) 25/ALD/ 2017,CA 73/2017.

Shri Ram Kaushik, Advocate for the Applicants.

The case is listed for pronouncement of the order in the present Company Application No. 73/2017. However, we feel appropriate to obtain some more clarification from the R.P. on his decision, to reject the claim of the Axis Bank Ltd., filed in a capacity of Financial Creditor stating such that such claim has not yet been crystalized, as being a premature claim and this could be considered only when such guarantee is invoked by the Ministry of Petroleum and Natural Gas, the Govt. of India. While in his order impugned, the R.P. has permitted the applicant Bank to participate in the meetings of Committee of Creditors but without having voting rights, as such creates embargo on the interest of the present applicant.

As this is being a debatable issue, whether the claim of the Axis Bank falls under the category of Financial debt or contingent liability or claim of other Stake Holder and keeping in mind, the theme and object of the present I & B Code, because the time is essence of the Code and without expressing our view on the merits of the Banks claim. We feel appropriate to advise the R.P. to re-consider and have re-look its

decision impugned in the present application in consultation with the Member of Committee of Creditors. On same footing in an identical matter in C.A No. 72/2017 in CP No. 24/ALD/2017 in respect of JEPL Pvt. Ltd, wherein the R.P. and the COC have dully reconsidered its earlier decision, and accepted the claim of the Axis Bank (on similar ground of as being Corporate Guarantor) and admitted in the COC, as a Financial Creditors. It has been further brought to our notice that Member of the Committee of Creditors in the present case are almost common except the R.P.

Therefore, in order to avoid multiplicity of proceedings and inconsistency of stand that may be taken by a R.P. in a CIRP process or by this Tribunal in its formal order, the R.P. is advised to re-look to its decision impugned in consultation with its COC by considering the request of Axis Bank, in the light of Section 31 readwith other provision of the I & B Code, which takes care of the interest of the Guarantor as well, because if such resolution plan is approved by the Adjudicating Authority, it shall have a binding effect not only the Creditors but also to the Guarantors/Stake Holders/, employees etc. as the case may be. The R.P. to appraise of its conscious decision taken in consultation with COC, to this Court. So, that it may rule on, if it is necessary.

Since today, no representation from the R.P. side, therefore, the Registry of this Tribunal and the applicant counsel to serve a copy of this order to the R.P. and the COC through its counsel and by email.

The matter be listed in vacation court on 16.10.2017.

Dated:10.10.2017

H.P. Chaturvedi, Member (Judicial)

Typed by P.K.Jyoti